
Act 9 of 2003

Keyword(s):
Consumer, Municipal Fund

Amendments appended: 7 of 2004, 35 of 2005, 7 of 2020
ASSAM ACT NO IX OF 2003

(Received the assent of the Governor on 3rd May, 2003)


Further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-Fourth Year of the Republic of India as follows:

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2003.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force on the 1st day of June, 2003.

2. In the principal Act in Section 95-

(i) in sub-section (1), for the words "fifty thousand", appearing in between the words "exceed" and "rupees", the words "five lakhs" shall be substituted;

(ii) in sub-section (2), for the words "five thousand" and "fifty thousand", respectively appearing in between the words "exceed" and "rupees", the words "five lakhs" and "ten lakhs" respectively shall be substituted;

(iii) in the marginal note, for the words "five thousand" and "fifty thousand", the words "five lakhs" and "ten lakhs" respectively shall be substituted.

Amendment of Section 96.

3. In the principal Act, in Section 96,-

(i) in the marginal note, for the words "fifty thousand", appearing after the words "rupees", the words "ten lakhs" shall be substituted;

(ii) in sub-section (1), for the words "fifty thousand", appearing after the words "exceeds" and "rupees", the words "ten lakhs" shall be substituted;

(iii) in sub-section (2), in clause (a), for the words "five lakhs", appearing in between the words "exceeds" and "of", the words "fifteen lakhs" shall be substituted.

Amendment of Section 97.

4. In the principal Act, in Section 97,-

(i) in sub-section (1), in clause (c) for the words "ten thousand", appearing between the words "exceeding" and "rupees", the words two lakhs shall be substituted;

(ii) in sub-section (1), in clause (d), for the words "fifty thousand", appearing in between the words "exceeding" and "rupees", the words "five lakhs" shall be substituted.

Amendment of Section 99.

5. In the principal Act, in Section 99,-

(i) in sub-section (1), for the words "fifty thousand", appearing in between the words "exceeding" and "rupees", the words five lakhs shall be substituted;

Amendment of Section 104.

6. In the principal Act, in Section 104,-

(i) in clause (a), for the words "one hundred thousand", appearing in between the words "exceeding" and "rupees", the words "fifteen lakhs" shall be substituted;
(ii) in clause (b), in the 6th line, for the words “five thousand”, appearing in between the words “exceeds” and “rupees”, the words “thirty thousand” shall be substituted;

(iii) in clause (b), in the last line, for the words “three thousand”, appearing in between the words “exceeds” and “rupees”, the words “twenty thousand” shall be substituted.

7. In the principal Act, in Section 146, in the proviso, the words “or increasing” appearing in between the words “reducing” and “the rates” shall be deleted.

8. In the principal Act, for Section 151, the following shall be substituted, namely:-

9. In the principal Act, in Section 223, in sub-section (2), the words “initially” out of Municipal Fund and shall be reimbursable”, appearing in between the words “paid” and “by” shall be deleted.

ARVIND DAVE
GOVERNOR OF ASSAM,

K. D. PHUKAN,
Secretary to the Govt. of Assam, Legislative Department.

GUWAHATI: Printed & Published by the Dy. Director (P&O), Directorate of Assam, Guwahati-21 (Ex Gazette) No. 169-590-600-3-5-2003
THE ASSAM GAZETTE, EXTRAORDINARY, MARCH 5, 2004

ASSAM ACT No. V of 2004

(Received the assent of the Governor on 2nd March, 2004)


AN ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-fourth year of the Republic of India as follows:

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2003.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of section 46.

2. In the principal Act, for section 46, the following section shall be substituted, namely:

46. A person shall not be qualified to be chosen as a Councillor unless:

(i) His name is registered as an elector in an electoral roll for any ward in the city, and

(ii) He furnishes a declaration in the form of an Affidavit, in the format as appended in the Sixth Schedule, at the time of filing nomination paper, containing the following information, which shall be made public by the respective returning officers by displaying a copy of the Affidavit on the Notice Board of his office:

(a) Whether the candidate has been convicted/acquitted/discharged of any criminal offence in the past and if convicted, whether he was punished with imprisonment or fine;

(b) Prior to six month of filing of nomination whether candidate is accused in any pending case, of offence punishable with imprisonment for a term two years or more, and in which charge is framed/cognizance has been taken by the Court. If so, details thereof;

(c) The assets (immovable, movable, bank balances etc.) of a candidate and of his/her spouse and, that dependants;

(d) Liabilities, if any, particularly whether there are overdues of any public Financial Institutions Government dues;

(e) The educational qualifications of candidate.

3. In the Principal Act, after the Fifth Schedule, the following Schedule shall be inserted, namely:

SIXTH SCHEDULE

Affidavit to be furnished by candidate along with nominal paper before the Returning Officer for election to Guwahati Municipal Corporation as a Councilor, District......Ward No..............Nat if any ................................

I.................................son/daughter

wife of..........................age..............yrs

resident of..............................................

candidate at the above election, do hereby solemnly affirm and state oaths as under:

(Strike out whichever not applicable)

(i) I have in the past, been convicted of a criminal offence in the following case(s) and the details are as under:

(i) Case No.

(ii) Section of the Act and description of the offence which convicted.
The table contains the following columns:

1. **St. No.**
   - Description
2. **Details of Movable Assets**
   - Description
3. **Details of Other Assets**
   - Description
4. **Details of移ovable Assets**
   - Description
5. **Other Details**
   - Description

The table is used to list assets and details of movable and immovable properties, along with other pertinent information.

Note: The properties listed in the table are to be indicated in the case of non-litigated companies.


400. THE ASSAM GAZETTE, EXTRAORDINARY, MARCH 5, 2004

<table>
<thead>
<tr>
<th>SL No.</th>
<th>Description</th>
<th>Self Name(s)</th>
<th>Spouse(s) Name(s)</th>
<th>Dependent-1 Name:</th>
<th>Dependent-2 Name:</th>
<th>Dependent-3 Name:</th>
<th>etc.</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

(i) Agricultural Land
- Location(s)
- Survey number(s)
- Extent (Total measurement)
- Current market value.

(ii) Non-Agricultural Land
- Location(s)
- Survey number(s)
- Extent (Total measurement)
- Current market value.

(iii) Buildings (Commercial and residential)
- Location(s)
- Survey/Door number(s)
- Extent (Total measurement)
- Current market value.

(iv) Houses/Apartments, etc.
- Location(s)
- Survey/Door number(s)
- Extent (Total measurement)
- Current market value.

(v) Other (Such as interest in property).

(5) I give hereinbelow the details of my liabilities/overdues to public financial institutions and Government dues:

(Note: Please give separate details for each item)

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THE ASSAM GAZETTE, EXTRAORDINARY, MARCH 5, 2004

<table>
<thead>
<tr>
<th>SL No.</th>
<th>Description</th>
<th>Name and address of Bank/Financial Institution(s)</th>
<th>Department(s)</th>
<th>Amour as on</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>(i)</td>
<td>(a) Loans from Banks.</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(ii)</td>
<td>(b) Loans from Financial Institutions.</td>
<td></td>
<td></td>
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<tr>
<td></td>
<td>(iii)</td>
<td>(c) Loans from Government institutions.</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(iv)</td>
<td>(d) Loans from Non-Government institutions.</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(v)</td>
<td>(a) Income tax including surcharge. (Also indicate the assessment year up to which income tax return filed. Give also Permanent Account Number (PAN).)</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(vi)</td>
<td>(b) Wealth Tax (Also indicate the assessment year up to which wealth tax return filed).</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(vii)</td>
<td>(c) Sales tax (Only in case of proprietary business)</td>
<td></td>
<td></td>
</tr>
<tr>
<td></td>
<td>(viii)</td>
<td>(d) Property Tax.</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

6. My Educational Qualifications are as follows, (Give details of School and University education) (Name of School/College/University and the year in which the course was completed should also be given):

DEPONEN
VERIFICATION

I, the deponent abovenamed, do hereby verify and declare that the contents of this declaration are true correct to the best of my knowledge and belief; no part of it is false and nothing materials has been concealed therefrom.

Verified at ........................................ this the........................................ day of ........................................ 200.........................

DEPONENT:

Place........................................

Verified before me

(Signature of Verifying Authority with Seal)..........................

Date........................................

4. (1) The Guwahati Municipal Corporation, Assam (Amendment) Ordinance, 2003 is hereby repealed.

Ordinance IV of 2003.

(2) Notwithstanding such repeal; anything done or any action taken under the ordinance so repealed shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,
Commissioner & Secretary to the Govt. of Assam, Legislative Department, Dispur.
THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 2005

AN ACT

further to amend the Guwahati Municipal Corporation Act, 1969

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Fifty-sixth year of Republic of India as follows:

Short title, extent and commencement

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2005.
(2) It shall have the like extent as the principal Act.
(3) It shall come into force at once.

Amendment of section 20

2. In the principal Act, in section 20, -

(i) in clause (iii), the words and comma "Public Health", shall be omitted;
(ii) after clause (v), the following new clause (vi) shall be inserted, namely:

"(vi) Public Health, Sanitation and Environment."

Amendment of section 94

3. In the principal Act, in section 94, the punctuation mark ",", occurring at the end, shall be omitted and thereafter the following shall be inserted, namely :

"or by Public-Private-Partnership (PPP) mode or Joint Venture."

M.K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: : : LEGISLATIVE BRANCH

NOTIFICATION

The 22nd May, 2020

No. LGL.123/2003/Pt/148.— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

ASSAM ACT NO. VII OF 2020
(Received the assent of the Governor on 15th May, 2020)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 2020
AN
ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2020.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

2. In the principal Act, for the word "Gauhati", wherever it occurs, the word "Guwahati" shall be substituted.

3. In the principal Act, in sections 51, 52, 53 and 54, for the word "Commissioner" wherever it occurs, the words "State Election Commission" shall be substituted.

S. M. BUZAR BARUAH,
Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.

Guwahati : Printed and Published by the Director, Directorate of Printing & Stationery, Assam, Guwahati-21.
Extraordinary Gazette No. 429 - 400 + 10 - 26 - 05-2020. (visit at– dpns.assam.gov.in)